

- (ii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

[Placed in Library See No. LT-664/96]

- (iii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

[Placed in Library See No. LT-665/96]

Coinage Standard Weight and Remedy of Commemorative coins of one hundred rupees (containing silver fifty percent, copper forty percent, nickel five percent and Zinc five percent) fifty rupees, Ten rupees and two rupees (containing copper seventy - Five percent and nickel twenty five percent) coined in the memory of "Sardar Vallabhabhai Patel" Rules, 1996 etc.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table :

- (1) A copy of the Coinage Standard Weight and Remedy of Commemorative Coins of One Hundred Rupees (containing Silver Fifty percent, Copper Forty percent, Nickel Five percent and Zinc five percent), Fifty Rupees, Ten Rupees and Two Rupees (Containing Copper Seventy-five percent and Nickel Twenty-five percent) coined in the Memory of "Sardar Vallabhabhai Patel" Rules, 1996 (Hindi and English Versions) published in Notification No. G.S.R. 485(E) in Gazette of India dated the 18th October, 1996, under sub-section (3) of section 21 of the Coinage Act, 1906.

[Placed in Library See No. LT-666/96]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Adhoc Exemption Order No. 92 dated the 25th June 1996 together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No.114 dated the 21st April, 1995.
- (ii) The Adhoc Exemption Order No.99 dated the 28th June, 1996 together with an explanatory memorandum regarding exemption to Plant and Machinery etc. required for the setting up of an Ammonia Plant Replacement Project at Udyogmandal for supply of Ammonia to the fertilizer Plants from the whole of the basic and additional duties of customs leviable thereon.
- (iii) The Adhoc Exemption Order No. 105 dated the 14th July, 1996 together with

an explanatory memorandum seeking to amend the adhoc exemption order No. 139 dated the 25th June, 1993.

- (iv) The Adhoc Exemption Order No. 112 dated the 8th July 1996 together with an explanatory memorandum regarding exemption on import of specified equipments required for Jeypore-Gazuwake HVDC back-to-back transmission project of M/s. Power Grid Corporation of India from the whole of the basic and additional duties of customs leviable thereon.

- (v) G.S.R. 274(E) published in Gazette of India dated the 10th July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 12/96-Cus., dated the 11th March, 1996.

[Placed in Library See No. LT-667/96]

- (3) A copy of the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 1996 (Hindi and English versions) Published in Notification No. G.S.R. 509(E) in Gazette of India dated the 4th November, 1996, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

[Placed in Library See No. LT-668/96]

- (4) A copy of the Notification No. G.S.R. 406(E) Hindi and English versions) published in Gazette of India dated the 4th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 266/67-CE, dated the 28th November, 1967, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library See No. LT-669/96]

Review on the working of and Annual Report of Tea Trading Corporation of India Limited, Calcutta for 1994-95 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-670/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1995-96.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 1995-96.

[Placed in Library See No. LT-671/96]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1996-97.

[Placed in Library See No. LT-672/96]

Memorandum of Understand between the Neyveli Lignite Corporation Limited and Ministry of Coal for 1996-97.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : Sir, I beg to lay on the Table :

A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Minister of Coal for the year 1996-97.

[Placed in Library See No. LT-673/96]

12.01 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Sir, with your permission, I rise to announce that Government Business during the week commencing Monday, the 2nd December, 1996 will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Statutory Resolution seeking disapproval of the Income Tax (Amendment) Ordinance, 1996 and consideration and passing of the Income Tax (Amendment) Bill, 1996.
3. Consideration and passing of the following Bills as passed by Rajya Sabha :-

- (a) The Maulana Azad National Urdu University Bill, 1995.

- (b) The Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Bill, 1995.

12.1½ hrs.

[English]

SHRI P.C. THOMAS (Muvattupuzha) : Sir, the following items may be included in the next week's agenda :-

- (1) Need to cooperate with China and other Asian countries to form an 'Asian Economic Community' similar to the European Economic Community to safeguard the common economic interest of Asian Countries especially in the light of the desire expressed by Chinese premier for more cooperation with India.
- (2) The need to give funds to develop backward areas inhabited by tribals for developmental activities and infrastructure building including construction of roads in Erumapra, Kolani, Mechal, Nellappara, Ambacam Mankompu areas of Kottayam district in Kerala.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, please include the following subjects in the next week's agenda :

1. Need to convert national Highway upto Delhi-Jaipur-Ajmer-Vayawar into four lanes to prevent accidents and death of so many people daily due to much traffic on Delhi-Jaipur-Ajmer-Vayawar National Highway.
2. Need to do industrial development in district Ajmer by declaring it as industrially backward district.

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Sir, the following items may be included in the next week's agenda :

- (1) The situation prevailing in the Union Territories which are without Legislature.
- (2) Re: providing adequate air services to Andaman and Nicobar Islands.

[Translation]

SHRI RAMBAHADUR SINGH (Maharajganj) : Mr. Speaker, Sir, the following items may be included in the next week's agenda.

People of Bihar were of the belief that on completion of the Gandak Irrigation Project North Bihar will become foodgrains storage for the country. But even after 25-30